



తెలంగాణ రాజపత్రము
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**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 14th October, 2021 and the said assent is hereby first published on the 18th October, 2021 in the Telangana Gazette for general information:-

ACT No. 6 OF 2021.

**AN ACT FURTHER TO AMEND SRI KONDA LAXMAN
TELANGANA STATE HORTICULTURAL
UNIVERSITY ACT, 2007**

Be it enacted by the Legislature of the State of Telangana in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called Sri Konda Laxman Telangana State Horticultural University (Amendment) Act, 2021.

Short title
and
commence-
ment.

[1]

A. 67 (GH)

(2) It shall be deemed to have been come into force with effect from 13th August, 2021.

Amend-
ment of
section 2,
Act 30 of
2007.

2. In Sri Konda Laxman Telangana State Horticultural University Act, 2007 (hereinafter referred to as the principal Act) in section 2,

(1) after clause (2), the following clauses shall be inserted, namely,-

“(2a) **“Affiliated FCRI College / Educational Institution”** means a Forest College and Research Institute, a College / Educational Institution affiliated to the University in accordance with the Regulations;

(2b) **“Affiliated Horticulture Polytechnic”** means a Horticulture Polytechnic affiliated to the University in accordance with the Regulations;”.

(2) in clause (7), after the word “University”, the words “or affiliated to, or recognized by the University” shall be inserted.

(3) after clause (16), the following clause shall be inserted, namely,-

“(16a) **“FCRI”** means a Forest College and Research Institute offering academic programmes or research in Horticultural and Forestry Sciences, or any other courses as may be prescribed by the authorities as defined in the Act;”.

(4) after clause (20), the following clause shall be inserted, namely,-

“(20a) **“Institution”** means an institution offering academic programmes or research in Horticultural and Forestry Sciences, or any other courses as may be prescribed by the authorities as defined in the Act and includes a Polytechnic;”.

(5) after clause (21), the following clause shall be inserted, namely,-

“(21a) **“Polytechnic”** means a polytechnic offering diploma courses under Horticultural Sciences, or any other courses as may be prescribed by the Authorities in the Act;”.

3. In the principal Act, in section 4,-

Amend-
ment of
section 4.

(i) in sub-section (3), the words “No unit shall be recognized as an affiliated unit.” shall be omitted,

(ii) After sub-section (3), the following sub-section shall be inserted, namely,-

“(4) The University is competent to accord affiliation to Forest College and Research Institute (FCRI) and Horticulture Polytechnics only in the State.”.

4. In the principal Act, in section 5, in sub-section (1), after the words “learning and scholarship”, the words “and to streamline the Horticulture and Forestry Education affiliation, recognize the Horticulture Polytechnics, imparting education in Horticultural and Forestry Sciences or any other courses as may be prescribed, by the Authorities as defined in the Act”, shall be added at the end.

Amend-
ment of
section 5.

5. In the principal Act, in section 7,-

Amend-
ment of
section 7.

(1) after sub-section (1), the following sub-section shall be inserted, namely,-

“(1a) to affiliate or recognize Forest College and Research Institute (FCRI) and Horticulture Polytechnics and to withdraw such affiliation or recognition in the manner as may be prescribed;”.

(2) after sub-section (4), the following sub-section shall be inserted, namely,-

“(4a) to institute courses of study and to hold examinations for, and to confer Post Graduate / Under Graduate Degree and Diplomas to the Horticulture Polytechnics, or any other courses as may be prescribed by the Authorities, affiliated by the University.”.

6. In the principal Act, in section 8, in sub-section (1), after the word “maintained”, the words “or affiliated or recognized or Horticulture Polytechnics” shall be inserted.

Amend-
ment of
section 8.

Amend-
ment of
section 11.

7. In the principal Act, in section 11, in sub-section (2), after clause (xiii), the following clause shall be added, namely,-

“(xiv) to affiliate or recognize Forest College and Research Institute (FCRI) and Horticulture Polytechnics, or any other courses as may be prescribed by the Authorities, including conditional affiliation or recognition of the Forest College and Research Institute (FCRI) and Horticulture Polytechnic and to withdraw such affiliation or recognition on the recommendation of the Academic Council.”.

Amend-
ment of
section 13.

8. In the principal Act, in section 13, in sub-section (3), after clause (ix), the following clause shall be added, namely,-

“(x) for the grant of affiliation or recognition or withdrawal of such affiliation or recognition of Forest College and Research Institute (FCRI) and Horticulture Polytechnics.”.

Amend-
ment of
section 56.

9. In the principal Act, in section 56, in sub-section (5), after clause (xiv), the following clause shall be added, namely,-

“(xv) affiliation or recognition including conditional affiliation or recognition of Forest College and Research Institute (FCRI) and Horticulture Polytechnics and withdrawal of such affiliation and for all other matters necessary for carrying out all or any of the purposes of the Act.”.

Repeal of
Ordinance
No. 2 of
2021.

10. Sri Konda Laxman Telangana State Horticultural University (Amendment) Ordinance, 2021 is here by repealed.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.